

Shubh Dhyan Singh Vs. State of SHO Nihal Vihar
PS:Nihal Vilhar

13.08.2020

(PROCEEDINGS CONDUCTED THROUGH CISCO WEBEX MEETING

URL <https://delhidistricts.webex.com/join/mm03west>)

File taken up for the first time after COVID-19 lockdown.

No adverse order is being passed in non-urgent cases in view of letter no. 249/RG/DHC/2020 of the Hon'ble High Court of Delhi.

Fresh Complaint received by way of assignment. It be checked and registered.

Present: Sh. Rajkumar, Ld. Counsel for the complainant.

Submissions heard.

It is submitted that FIR No. 644/20, PS Nihal Vihar has already been registered regarding the incident, however, police has not invoked proper section of law. Accordingly, status report/reply to the application be called from the SHO concerned. Copy of complaint be also sent to the SHO concerned.

Put up for filing of reply/status report on 14.09.2020.



(Pankaj Arora)
MM-03(West)/THC/Delhi
13.08.2020